

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,

Judicial Magistrate, Vadipatti

Dated this the 25th day of September 2020

Cr.No.1416/2020

Cr.M.P.No.1496/2020

A1)Abishieksingh (Aged 22/2020)

S/o. Ramkissansingh

A2)Ambrish (Aged 25/2020)

S/o Badhusa

A3)Hariharan (Aged 21/2020)

S/o Rajendiran

.... Petitioner/Accused

/Vs/

State through the Inspector of Police,

Alanganallur P.S.Cr.No.1416/2020

U/s. 147,148,341,294(b),307,302 IPC 4 TNPHW act @

147,148,341,294(b),307,302,279,120B IPC , 4 TNPHW act

.... Respondent/Complainant

Accused Remanded on 23.07.2020

This Bail petition U/s.437 Cr.P.C filed by Tr.M.Thiyagarajan Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Since the offence is triable by the Hon'ble Court of Sessions. Hence petition is dismissed.

Pronounced by me in open court this the 25th day of September 2020.

(Sd) T. Sindhumathi
Judicial Magistrate, Vadipatti.